

minutes at our disposal. We have 4-5 minutes. Now, we take up Matters under Rule 377. They have given notice of it. I will allow them.

[Translations]

SHRI RABI RAY (Kendrapada): Mr. Speaker, Sir, since it is the last day of the session, I would like to remind Shri Kumaramangalam personally that an issue of national and internal importance was raised in the House. I had raised the matter relating to release of Shrimati Aung San Suee Kyi of Burma in the House. Shri Kumaramangalamji had promised to make a statement about her release. Mr. Speaker, Sir, Shrimati Aung San Suee Kyi was not allowed to go to Oslo to receive Nobel Prize. Her son received the Nobel Prize on her behalf. All the Nobel Prize recipients urged upon the Government of Burma to release her. Though you, I would like to request Shri Kumaramangalamji to make a statement on her release since it is an important issue and today is the last day of the Session. The Government may be having some problem. He may not have talked with the Government. I, through you want to say to Shri Kumaramangalamji that the image of India will not be presented before the world in right perspective unless the opinion is expressed by the House on this issue particularly, when she was not allowed to go to Oslo and her son had to receive the Nobel Prize and all the Noble Prize recipients were demanding her release. It should be our duty to do something. I am requesting you as it is the last day of the Session. Shri Kumaramangalamji is not saying a word about it.

[English]

THE MINISTER OF STATE IN THE  
MINISTRY OF PARLIAMENTARY AFFAIRS  
AND MINISTER OF STATE IN THE MINIS-  
TRY OF LAW, JUSTICE AND COMPANY  
AFFAIRS (SHRI RANGARAJAN  
KUMARAMANGALAM): Sir, the matter is or

real importance. The Government was definitely in the frame of mind to move on the matter. But unfortunately we actually thought of bringing it when the international situation would be discussed. I will once again try to bring it immediately to the notice of the Foreign Affairs Minister.

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#### MATTERS UNDER RULE 377

- (i) **Need to check discharging of effluents into Godavari River by Aurangabad Paper Mills and M/s Nath Paper Mills Situated at Paithan, District Aurangabad, Maharashtra**

[English]

SHRI ANKUSHRAO RAOSAHEB TOPE (Jalna): Mr. Speaker, Sir, effluents from Aurangabad Paper Mills and M/s. Nath Paper Mills situated at Paithan, District Aurangabad, Maharashtra are discharged directly in the river Godavari, as a result of which the water of the same has become unfit for human consumption.

In spite of this the people of 100 villages from both sides of the River use its water for drinking purposes, as there is no other alternative source. As a result many people have become sick and are suffering from skin and other diseases.

In spite of repeated oral and written instructions to the officers concerned, no action is being taken in this respect.

Hence, I urge the Government to either de-license or close the factories responsible for polluting the river Godavari and give permission to only those factories which have effluent treatment plants.